

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.10135/2019

(Arising out of impugned final judgment and order dated 21-05-2019 in A482 No.20278/2019 passed by the High Court of Judicature at Allahabad)

ANWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 28-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Colin Gonsalves, Adv.
 Mr. Sadiq Noor, Adv.
 Mr. Satya Mitra, AOR

For Respondent(s) Mr. R.K. Raizada, AAG
 Mr. Vikas Gothwal, Adv.
 Mr. Vishwa Pal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Colin Gonsalves, senior counsel appearing on behalf of the petitioner states that the compilation of additional documents containing, *inter alia*, a copy of the report dated 16 September 2017 of the magisterial inquiry has been served yesterday.
- 2 Hence, on the request of the senior counsel, list the Special Leave Petition on 12 May 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master